

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 407/GT/2020

Subject : Petition for determination of generation tariff for the period from 1.4.2019 to 31.3.2024 and truing up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited

Petitioner : GMR Kamalanga Energy Ltd.

Respondent : GRIDCO Ltd. & 4 ors

Date of hearing : **29.6.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, GKEL
Shri Ashutosh K. Srivastava, Advocate, GKEL
Shri Karan Yambem, GKEL
Shri R.K Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Mahfooz Alam, GRIDCO
Shri Sukanta Panda Das, GRIDCO
Ms. Susmita Mohanty, GRIDCO
Shri Anand Shrivastava, Advocate, TPCODL
Ms. Shruti Kanodia, Advocate, TPCODL
Shri Shivam Sinha, Advocate, TPCODL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner, GKEL prayed for grant of time to file its rejoinder to the replies filed by Respondents, GRIDCO and Tata Power Central Orissa Distribution Limited (TPCODL) on 19.6.2021 and 21.6.2021 respectively. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the hearing.

3. The Commission directed the Petitioner to file additional information on the following, on or before 22.7.2021, with advance copy to the Respondents:

(i) *Documentary evidence in respect of the rate of interests considered in calculation of Weighted Average Rate of Interest on actual loans as per Form 13;*

(ii) *Detailed calculation of Interest During Construction amounting to Rs.3708.66 lakh included in the additional capital expenditure for 2014-15, in editable formula based excel format;*

(iii) *Details of the equipment's capitalized under EPC and Non-EPC, with audited details showing all major sub-components of Plant & Machinery, in terms of the directions in paras 108 & 111 of the Commission's order dated 29.6.2018 in Petition No.61/GT/2016;*



(iv) Total initial/capital spares procured/capitalised up to COD and up to the cut-off date of the generating station along with detailed item-wise and year wise breakup of the capital spares as per Form 17 of the 2014 Tariff Regulations;

(v) Justification in respect of additional capital expenditure claimed towards Plant and equipment's related to fly ash conveying system (Rs.561.68 lakh) and Plant and equipment's - Hot valve gate (Rs.120.33 lakh);

(vi) Total original scope and expenditure envisaged at the time of investment approval towards the head of ash handling system and phasing of such expenditure over the life of the project. The amounts claimed under original scope may be reconciled with the total expenses claimed till date and amounts projected to be incurred;

(vii) Justification regarding variation in the additional capital expenditure allowed on actual basis during 2014-16 and the additional capital expenditure claimed in truing-up petition during 2014-16. (Example: Land, Commission has allowed Rs.165.00 lakh on actual claims during 2015-16, whereas the Petitioner now claimed 347.24 lakh for the same;

(viii) Re-assessed need for new Ash Pond / Raising of Ash Pond in view of Ash generation and utilisation trend of the past 5 years, in view of the projected additional capital expenditure claimed;

(ix) Form-15 duly filled up with requisite data as provided in the 2019 Tariff Regulations;

(x) Financial year-wise break-up of the additional O&M claimed for Ash transportation charges upto 31.3.2019 and the projected expenditure from 1.4.2019;

(xi) End use certificate, mentioning the details of the ash transported as per MOEF&CC notification;

(xii) Basis of projected claim for security expenses for the 2019-24 tariff period supported by actual audited expenses for the 2014-19 tariff period;

(xiii) Status of construction of the 4th 350 MW unit and the expenditure incurred for the same till date.

4. The Respondents shall file their replies on or before 4.8.2021, with advance copy to the Petitioner, who shall file its rejoinder if any, by 11.8.2021. The parties shall ensure the completion of pleadings within the due date mentioned and no extension of time shall be granted.

5. The matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

